

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 115 of 2020

In the matter of:

M Vasudeva Chary

....Appellant

Vs.

Adroit Financial Services

...Respondent

Present

For Appellant: Nemo

For Respondent: Nemo

ORDER

28.02.2020: There is no representation on behalf of Appellant even today. The appeal had been adjourned on previous date of hearing awaiting the Appellant who did not enter the appearance on that date of hearing. Thus, we are left with no option but to dismiss the appeal for default. The appeal is accordingly dismissed for default.

The interim direction regarding keeping the Corporate Debtor a going concern stands vacated.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

sim/nn